

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No207
CP(IB) 204 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Saudi Basic Industries Corporation
V/s
JBF Industries Ltd

.....Applicant

.....Respondent

Order delivered on ..06/12/2022

Coram:

Dr. Deepthi Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ajay Mehta, Adv. a/w. Mr. Anmol Mehta, Adv.
For the CFM Asset
Reconstruction Pvt. Ltd. : Mr. Mihir Thakore, Sr. Adv. a/w. Mr. Masoom Shah, Adv.
: Mr. Parth Thummar, Adv.
For the Respondent : Mr. Maulik Nanavati, Adv.

ORDER

As recorded in the order dated 31.10.2022, since the matter was pending before the Hon'ble NCLAT with respect to the intervention application, the hearing was deferred. Learned Counsels for the respective parties states that the Hon'ble NCLAT has allowed the appeal, and set aside the order of this Bench vide its order dated 14.11.2022, and the interveners now will have to be impleaded in the main IB application. Learned Counsel for the original operational creditor states that the order passed by the Hon'ble NCLAT is being contested, and the operational creditor is in process of approaching the Hon'ble Supreme Court, hence, the matter be deferred. If before the next date of hearing no stay order is received from any Appellate Authority, we shall allow the impleadment of the interveners.

List on 10.01.2023.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)